have been reviewed and the President has been pleased to decide that:

- (i) In case a Central Government servant who retires on superannuation, retiring, invalid or compensation pension on or after 1st March, 1970 the amount of pension including adhoc increase where applicable, calculated in accordance with the rules in force at the time of his retirement, is less than Rs. 40 p.m., the same shall be raised to Rs. 40 p.m. (inclusive of ad-hoc increase where applicable).
- (ii) In case a Central Government servant dies on or after the 28th February, 1970 and his family is eligible for pension under Family Pension Scheme for Central Government Employees, 1964, Liberalised Pension Rules, 1950, CSRs or the C. C.S. (Extraordinary Pension) Rules and the amount of family pension including ad-hoc increase, where applicable, calculated in accordance with rules in force at the time of his death is less than Rs. 40 p.m. the same shall be raised to Rs. 40 p.m. (inclusive of ad-hoc increase where applicable).
- (iii) In the case of a Central Government pensioner, including recepient of family pension under the Family Pension Scheme for Central Government Employees, 1964, Liberalised Pension Rules, 1950, C.S.Rs. or the C.C.S. (Extraordinary Pension), Rules, the amount of pension including ad-hoc increase or temporary increase or both which the beneficiary may be in receipt on 1-3-1970 is less than Rs. 40 p.m. the same shall be raised to Rs. 40 p.m. (inclusive of ad-hoc or temporary increase as the cace may be, where applicable).
- 2. The enhanced minimum pension of Rs. 40 will be effective from 1st March, 1970, i.e. in respect of pension for the month of March, 1970 payable in the month of April, 1970 and shall be inclusive of temporary increase or ad-hoc increase or both, where admissible. Where a Government servant has commuted or may commute in future a portion of his pension, the extra amount to be allowed under these orders, if any, shall be determined with reference to his pension before commutation.

3. In their application to the persons serving in the Indian Audit and Accounts Department, these orders have been issued after consultation with the Comptroller and Auditor General of India.

S. P. MAHNA,

Deputy Secretary to the
Govt. of India.

TELEPHONE OPERATORS IN LADY HARDINGE MEDICAL COLLEGE AND HOSPITAL, NEW DELHI

906. SHRI GANESHI LAL CHAUDHARY: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) what is the number of gazetted and national holidays the telephone operators of the Lady Hardinge Medical College and Hospital are being allowed to avail of in one calendar year; and
- (b) what alternative arrangements are there when the telephone operators are not allowed to avail of the total gazetted/national holidays?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) The Telephone Operators of the Lady Hardinge Medical College and Hospital are allowed to avail of 10 gazetted/national holidays.

(b) Compensatory Leave is given in lieu of the gazetted/national holidays not availed of.

विदेशी तेल कम्पनियों को हुआ लाभ

- 907. श्री भोला प्रसाद : क्या पेट्रोल तथा रसायन और खान तथा धातु मंत्री यह बताने की कृपा करेंगे कि :
- (क) भारत स्थित विदेशी तेल कम्प-नियों को पिछले दस वर्षी (1959-1969) में कुल लाभ कितना हुआ ;
- (ख) इन कम्पनियों ने उक्त अवधि में अपने लाभ का कितना अंश (रुपयों में) भारत से बाहर भेजा; और

(ग) इन कम्पिनयों ने उक्त अविध में अपने विज्ञापन पर भारत में कितनी धनराशि (रुपयों में) खर्च की ?

†[PROFITS EARNI D BY FOREIGN OIL COM-PANIES

907. SHRI BHOLA PRASAD: Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state:

- (a) the total amount of profits earned by the foreign oil companies in India during the last ten years (1959-1969);
- (b) the amount of the share of profit (in rupees) sen out from India by these companies during the above period; and
- (c) the amount (in rupees) spent by these companies on advertisements in India during the aforesaid period?

पेट्रोल तथा रसाधन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री डी० आर० चव्हाण): (क) से (ख) सूचना इकट्ठी की जा रही है और सभा-पटल पर रखी जायेगी।

†[THE MINIS FER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a to (c) The information is being collected and will be laid on the Table of he Sabha.]

भारत में विदेशी तेल कम्पनियों की परिसम्पत्ति

908 श्री भोला प्रसाद पेट्रोल तथा रसायन और खान तथा धातु मंत्री यह बताने की क्रपा करेंगे कि:

- (क) भारत में विदेशी स्वामित्व वाली तेल कम्पनिया कितनी और कौन-कौन सी हैं; और
- (ख) भारत में, इन तेल कम्पनियों की वर्तमान परिसम्पत्ति कितनी है ?

†[ASSETS OF FORE|GN OIL COMPANIES IN | NDIA

908. SHRI BHOLA PRASAD: Will the Minister of PETROLEUM AND

CHEMICALS AND MINES AND METALS be pleased to state:

- (a) the number and names of the foreign owned oil companies in India: and
 - (b) their present assets in India?]

पेट्रोल तथा रसायन और खान तथा धातु मंत्रालय में राज्य मंत्री (श्री डी० आर० चन्हाण): (क) और (ख): सूचना इक्ट्ठी की जा रही है और सभा-पटल पर रखी जायेगी।

†[THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.]

TELEPHONE EXCHANGE IN LADY
HARDINGE MEDICAL COLLEGE AND
HOSPITAL

909. SHRI GANESHI LAL CHAUDHARY: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fact that no new room for the telephone exchange has been constructed so far in the Lady Hardinge Medical College and Hospital; and
- (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) A new room for the Telephone Exchange has been constructed and the Telephone Department has been requested to shift the Exchange there.

(b) Does not arise.

TELEPHONE OPERATORS IN LADY HARDINGE MEDICAL COLLEGE AND HOSPI-TAL NEW DELHI

910. SHRI GANESHI LAL CHAU-DHARY: Will the Minister of HEALTH AND FAMILY PLAN-